

Central Government medical employees and pharmacists are on strike. The Minister is not taking any action. There should be a statement from the Minister.

*(Interruptions)*

SHRI SURESH KURUP (Kottayam): Is it permissible to make allegations against State Government? Will it go on record?

MR. SPEAKER: Sit down. There is nothing on the record. I have not heard anything.

PROF. P.J. KURIEN (Idukki): You allowed me to raise it, Sir. What I have said is a statement of fact.

MR. SPEAKER: State Governments are independent and autonomous. I cannot do anything.

12.05 hrs.

[English]

#### PAPERS LAID ON THE TABLE

##### **Notifications Under Merchant Shipping Act and Under Major Port Trusts Act**

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): I beg to lay on the Table—

- (1) A copy of the National Welfare Board for Seafarers (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 462 (E) in Gazette of India dated the 8th May, 1987 under sub-section (3) of section 458 of the Merchant Shipping Act, 1953. [Placed in Library. See No. LT-4561/87]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4)

of section 124 of the Major Port Trusts Act, 1963:—

- (i) G.S.R. 477 (E) published in Gazette of India dated the 12th May, 1987 approving the Mormugao Port Employees' (Allotment of Residences) Regulations, 1987.
- (ii) G.S.R. 523 (E) published in Gazette of India dated the 12th May, 1987 approving the Madras Port Trust (Pension) Regulations, 1987.
- (iii) G.S.R. 578 (E) published in Gazette of India dated the 16th June, 1987 approving the Kandla Port Employees' (Leave) (Amendment) Regulations, 1987. [Placed in Library. See No. LT-4562/87]

##### **Notifications Under Central Excise and Sales Act, Customs Act, Central Excise Rules, Commissions of Inquiry Act and a Statement re Loans floated in May and July, 1987**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table—

- (1) A copy of Notification No. G.S.R. 667 (E) (Hindi and English versions) published in Gazette of India dated the 20th July, 1987 together with an explanatory memorandum providing that in accordance with a general practice that was prevalent at the relevant time, the basic excise duty as well as the special excise duty on glass and glassware falling under Item No. 23A of the erstwhile Central Excise Tariff and used within the factory of production for further manufacture of other

glass and glassware shall not be required to be paid during the period from 1st March, 1984 to 6th May, 1984, under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944. [Placed in Library. See No. LT-4563/87]

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 516 (E) published in Gazette of India dated the 20th May, 1987 together with an explanatory memorandum prescribing a concessional rate of basic customs duty of 10 per cent *ad valorem* for manufacture of light commercial vehicles under a phased manufacturing programme approved by the Directorate General of Technical Development in the Ministry of Industry.
- (ii) G.S.R. 517 (E) published in Gazette of India dated the 20th May, 1987 together with an explanatory memorandum prescribing an auxiliary duty of 25 per cent for such light commercial vehicles in respect of which the concessional rate of 10 per cent basic customs duty would apply.
- (iii) G.S.R. 553 (E) published in Gazette of India dated the 5th June, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 49—Customs dated the 1st March, 344—Customs

dated the 16th June, 1986 and 188—Customs dated the 29th April, 1987 so as to (i) restrict the scope of concessional rate of import duty of 60 per cent (basic + additional) on magnetic tapes for sound recording (ii) to delete Sl. No.1 *viz.* Polyester film and (iii) withdraw the countervailing duty exemption on electronic components.

- (iv) G.S.R. 554 (E) published in Gazette of India dated the 5th June, 1987 together with an explanatory memorandum seeking to prescribe import duty on tensilised polyester film of thickness not exceeding 39 microns for the manufacture of magnetic tapes at the rate of 30 per cent *ad valorem* (basic) plus Rupees 25 per kilogram (countervailing duty).
- (v) G.S.R. 555 (E) published in Gazette of India dated the 5th June, 1987 together with an explanatory memorandum seeking to prescribe basic customs duty of 60 per cent on magnetic tapes other than those for sound recording and also to charge auxiliary duty at the rate of 40 per cent *ad valorem* and countervailing duty at the rate of 25 per cent *ad valorem*.
- (vi) G.S.R. 556 (E) published in Gazette of India dated the 5th June, 1987 together with an explanatory memorandum prescribing zero rate of auxiliary duty on Polyester Film for the

- manufacture of magnetic tapes.
- (vii) G.S.R. 576 (E) and 577 (E) published in Gazette of India dated the 16th June, 1987 together with an explanatory memorandum regarding exemption to vessels and other floating structures when manufactured in a ware house from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
- (viii) G.S.R. 606 (E) published in Gazette of India dated the 29th June, 1987 together with an explanatory memorandum extending the validity of Notification No. 474/86-Customs dated the 28th November, 1986 upto the 30th June, 1988.
- (ix) G.S.R. 643 (E) published in Gazette of India dated the 3rd July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 231-Customs dated the 5th June, 1987 so as to allow import of "Balanced/Semi-Tensilised Polyester Film" for the manufacture of magnetic tapes at the concessional rate of duty.
- (x) G.S.R. 650 (E) published in Gazette of India dated the 8th July, 1987 together with an explanatory memorandum reducing the basic customs duty on styrene from (55 per cent + Rupees 5 per kg) to (25 per cent + 1700 per tonne).
- (xi) G.S.R. 651 (E) published in
- Gazette of India dated the 8th July, 1987 together with an explanatory memorandum regarding exemption of styrene from the whole of the auxiliary duty of customs leviable thereon.
- (xii) G.S.R. 638 (E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum containing Corrigendum to Notification No. 179/86 dated the 1st March, 1986. [Placed in Library. See No. LT-4564/87]
- (3) A copy of each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 521 (E) published in Gazette of India dated the 22nd May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 228/86-CE dated the 3rd April, 1986 so as to indicate appropriate classification of hair fixer.
- (ii) G.S.R. 557 (E) published in Gazette of India dated the 5th June, 1987 together with an explanatory memorandum regarding exemption to Magnetic tapes for sound recording from the duty of excise in excess of the amount calculated at the rate of Rupees one per square metre.
- (iii) G.S.R. 572 (E) published in Gazette of India dated the 12th June, 1987 together with an explanatory memorandum regarding

- exemption to enamel frit from the whole of the duty of excise leviable thereon.
- (iv) G.S.R. 574 (E) published in Gazette of India dated the 12th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 147/84-CE dated the 18th June, 1984 so as to indicate the proper chemical nomenclature of Dane Salt.
- (v) G.S.R. 582 (E) published in Gazette of India dated the 18th June, 1987 together with an explanatory memorandum regarding exemption to Sodium Hypochlorite Dye carriers, softening agents and sizing agents when used in the factory of production for the manufacture of textiles and textile articles from the whole of the duty of excise leviable thereon.
- (vi) G.S.R. 660 (E) published in Gazette of India dated the 17th July, 1987 together with an explanatory memorandum regarding exemption to films to be screened in Film Festivals under the Cultural Exchange Programme or Festival of India or Manifestation of India to be held in foreign countries from the whole of the duty of excise leviable thereon.
- (vii) G.S.R. 663 (E) published in Gazette of India dated the 17th July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 1/87-CE dated the 1st January, 1987 so as to extend the concessional rate of excise duty of Rupees 525 per kilolitre for naphtha used as fuel to three more units, namely, Madras Fertilisers Limited, Delhi Electric Supply Undertaking and Damodar Valley Corporation.
- (viii) G.S.R. 664 (E) published in Gazette of India dated the 17th June, 1987 together with an explanatory memorandum regarding exemption to absorbent cotton wool, non-absorbent cotton wool and gauzcloth bandages from the whole of the duty of excise leviable thereon subject to certain conditions mentioned in the notification.
- (ix) G.S.R. 665 (E) published in Gazette of India dated the 17th July, 1987 together with an explanatory memorandum regarding exemption to gold potassium cyanide when used in the electronic industry and manufactured from gold from the duty of excise. [Placed in Library. See No. LT-4565/87]
- (4) A copy of No. S.O. 673 (E) (Hindi and English versions) published in Gazette of India dated the 5th July, 1987 making certain amendments to Notification No. S.O. 328 (E) dated the 6th April, 1987 issued under section 3 of the Commissions of Inquiry Act, 1952. [Placed in Library See. No. LT 4566/87]
- (5) A statement (Hindi and English versions) indicating the results of

the market loans floated in May and July, 1987. [Placed in Library. See No. LT-4567/87]

**Annual Report and Review on Indian Institute of Management, Ahmedabad for 1985-86 and a Statement re : delay in laying these papers**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P.V. NARASIMHA RAO): on behalf of Shrimati Krishna Sahi: I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute Management, Ahmedabad, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Ahmedabad, for the year 1985-86.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-4568/87]

12.07 hrs.

**MESSAGE FROM RAJYA SABHA**

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the

Atomic Energy (Amendment) Bill, 1987, which has been passed by the Rajya Sabha at its sitting held on the 3rd August, 1987."

- (ii) "In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the All India Institute of Medical Science and the Post-Graduate Institute of Medical Education and Research Chandigarh (Amendment) Bill, 1987, which has been passed by the Rajya Sabha at its sitting held on the 3rd August, 1987."
- (iii) "In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Parsi Marriage and Divorce (Amendment) Bill, 1987, which has been passed by the Rajya Sabha at its sitting held on the 3rd August, 1987."

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**BILLS, AS PASSED BY RAJYA SABHA**

SECRETARY-GENERAL: Sir, I lay on the Table the following Bills, as passed by Rajya Sabha:—

- (1) The Atomic Energy (Amendment) Bill, 1987.
  - (2) The All-India Institute of Medical Sciences and the Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Bill, 1987.
  - (3) The Parsi Marriage and Divorce (Amendment) Bill, 1987.
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